# CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

## O.A.No.460/05

Friday this the 17th day of June 2005

## CORAM:

# HON'BLE MR.K.V.SACHIDANANDAN, JUDICIAL MEMBER

N.A.Ramakrishnan Senior Trackman (Retd.), Southern Railway, Naduvile Valapil House, Cherukkode, Nellanikara P.O., Thrissur.

...Applicant

(By Advocate Mr. Viju Abraham)

#### **Versus**

- 1. The Divisional Railway Manager, Southern Railway, Palakkad.
- 2. Divisional Personnel Officer, Divisional Office, Palakkad.
- Assistant Engineer,
  Office of the Assistant Engineer,
  Southern Railway, Shoranur.
- 4. \*Union of India represented by its Secretary, Ministry of Railways, New Delhi.

...Respondents

(By Advocate Ms.P.K.Nandini)

This application having been heard on 17<sup>th</sup> June 2005 the Tribunal on the same day delivered the following :

### ORDER

## HON'BLE MR.K.V.SACHIDANANDAN, JUDICIAL MEMBER

The applicant retired from service on 31.7.2003 while working as Sr.Trackman under the 2<sup>nd</sup> respondent. He was terminated from service and later, on appeal he was reinstated in service but with a punishment of reduction of pay in scale Rs.210-270/- to Rs.210/- for a period of two years

without recurring effect. The grievance of the applicant is that he was getting a lower scale of pay at the time of his retirement which resulted in servere loss to him and there is substantial reduction in pension also as his pay was not stepped up. Highlighting all these aspects the applicant has made Annexure A-7 representation dated 14.9.2004 before the 1st respondent which has not been considered and disposed of so far. Therefore the applicant has filed this application seeking the following reliefs:-

- 1. Direct the 1<sup>st</sup> respondent to consider and pass orders on Annexure A-7 representation within a time limit to be fixed by this Hon'ble Court.
- 2. Declare that applicant is entitled for all the benefits sought for in Annexure A-7 representation dated 14.9.2004.
- 2. Mr.Viju Abraham and Mr.Binoy Kadam appeared for the applicant and Ms.P.K.Nandini appeared for the respondents. Learned counsel for the applicant submitted that since Annexure A-7 representation has not been disposed of by the 1<sup>st</sup> respondent, he will be satisfied if a direction is given to the 1<sup>st</sup> respondent to consider and dispose of Annexure A-7 representation of the applicant in accordance with rules within a time frame. Learned counsel for the respondents submitted that she has no objection in adopting such a course of action.
- 3. In the light of what is stated above and in the interest of justice the application is disposed of directing the 1<sup>st</sup> respondent or any other competent authority to consider and dispose of Annexure A-7 representation of the applicant and to give him an appropriate reply within a period of two months from the date of receipt of a copy of this order. The

applicant shall also be given a chance for personal hearing before the disposal of the said representation. The OA is disposed of accordingly. In the circumstances, no order as to costs.

(Dated the 17th day of June 2005)

K.V.SACHIDANANDAN JUDICIAL MEMBER

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